1 2	3	4	5	6	7	8
18. Assam	28	5696	3	80	31	5776
19. Bihar	34	11433	201	92113	235	40546
20. Jharkhand	19	4672	89	23592	108	28264
21. Manipur	7	540	0	0	7	540
22. Meghalaya	5	622	2	320	7	942
23. Mizoram	1	294	0	0	1	294
24. Nagaland	8	928	0	0	8	928
25. Orissa	26	8464	459	80260	485	88724
26. Sikkim	Ĭ	420	0	0	1	420
27. Tripura	8	986	0	0	8	896
28. West Bengal	51	12700	22	1320	73	14020
SUB-TOTAL	194	47 450	776	134685	970	182135
		Western R	egion			
29. Chhattisgarh	87	10144	29	3312	116	13456
30. D and N Haveli	Ĭ	228	0	0	1	228
31. Daman and Diu	2	388	0	0	2	388
32. Goa	10	3232	4	380	14	3612
33. Gujarat	152	56092	346	20328	498	76420
34. Madhya Pradesh	150	24590	52	8914	202	33504
35. Maharashtra	376	80412	261	34228	637	114640
SUB-TOTAL	778	175086	692	67162	1470	242248
GRAND TOTAL	2076	423870	5529	638854	7605	1062524

Non payment of minimum wages in Delhi

704. SHRID.RAJA: SHRIR.C. SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that the thousands of labourers engaged in various construction projects in connection with the preparation for Commonwealth Games are paid much less than officially fixed minimum wages in Delhi and various labour laws are being flouted by the contractors;

- (b) if so, the details thereof; and
- (c) the steps being taken to ensure that the poor workers, mainly from outside Delhi, are given at least minimum wages and provision for their stay in better condition is made?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) It is not a fact that the workers engaged in various construction projects for Commonwealth Games are paid less than the minimum wages and labour laws are violated by the contractors.

(c) Inspecting Officers keep a close watch on the payment of minimum wages, conditions of work and violation of labour laws at construction sites during their course of inspection. If any violations are noticed, necessary legal action is taken under Acts/Labour Laws.

Factories/units closed in the country

†705. SHRI BALAVANT *ALIAS* BAL APTE: SHRI ANIL MADHAV DAVE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of factories/units closed and declared sick in different parts of the country including Maharashtra during the last three years and the current year, year-wise and State-wise;
- (b) the number of workers who have become unemployed as a result thereof during the said period, State-wise and year-wise;
- (c) whether the Central Government propose to revamp these closed factories/units and to provide alternate employment to unemployed workers/employees; and
- (d) if so, the details thereof and the amount allocated for this purpose during the said period, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) As per the statistics compiled by Labour Bureau, Ministry of Labour and Employment, State-wise break up of number of factories/units closed and workers affected during each of the last three years and the current year, is given in Statement-I (See below). Further, as per the statistics compiled by the Board for Industrial and Financial Reconstruction (BIFR), number of industrial units registered and declared sick during the same period, State-wise, is given in Statement-II (See below).

(c) and (d) Decisions with regard to closure and re-opening of closed Central Public Sector Enterprises (CPSEs) are taken by the administrative ministries concerned as per the revival/restructuring plan of the company on case to case basis.

[†]Original notice of the question was received in Hindi.